



2026:DHC:7516



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010437162024

+ **OMP (ENF.) (COMM.) 154/2024**

M/S SUBHASH CHANDER

.....Decree Holder

Through: Advocate (appearance not given)

versus

DELHI DEVELOPMENT AUTHORITYJudgement Debtor

Through: Mr. Sanjay Vashishtha, SC with
Mr. Siddhartha Goswami and
Mr. Aditya Sachdeva, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **03.09.2026**

1. It seems that there is no adequate stamp duty deposited on the award.
2. Learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file again as and when situation arise.
3. Leave and liberty is granted as aforesaid.
4. The present petition is dismissed as withdrawn with liberty as prayed.

OM PRAKASH SHUKLA, J

SEPTEMBER 3, 2026/at